NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 48

C.P. (IB)/1119(MB)2022

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**
ORDER SHEET OF THE HEARING ON **10.04.2024**

NAME OF THE PARTIES: DBS BANK INDIA LIMITED V/s MR. SAHIL SUKANRAJ SHAH

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Aayush Kothari i/b. V Deshpande & Co. for the Financial Creditors. Mr. Yahya Batatawala, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Financial Creditor informs that Bank is ready to pay Rs.50,000/- and the RP has quoted a fee of Rs.1,00,000/-. Ld. Counsel for the Financial Creditor informs that there is one single guarantee involving five guarantors so the effort of RP shall be to the extent minimized and he will be paid fees for five petitions. In view thereof, this Bench directs the Financial Creditor to pay the fees of Rs.60,000/- plus out of pocket expenses to the RP and place the affidavit on record.
3. The Registry is directed to hard copy of the Reply filed by the Personal Guarantor.
4. List this matter on 06.05.2024.

Sd/- Sd/-

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/